

**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA**

**LIBRARY**

O.A/350/1390/2019

Date of Order: 05.02.2020

**Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member**

Moti Yadav, son of Late Amrit Yadav, aged about 71 years, worked as Ex. Record Shorter, Eastern Railway, Howrah Division, Howrah – 711001. Residing at Vill – Goura, Manjhidi, P.O. – Pirra, Dist. – Banka, Bihar, Pin No. 813106.

.....Applicant

Vrs.

1. Union of India, through the General Manager, Eastern Railway, Fairlie Place, Kolkata – 700001.
2. The Divisional Railway Manager, Eastern Railway, Howrah Division, Howrah – 700001.
3. The Divisional Personnel Officer, Eastern Railway, Howrah Division, Howrah – 700001.

.....Respondents

For The Applicant(s): Mr. P.C.Das, Ms. T.Maity, Counsel

For The Respondent(s): Mr. A.K.Guha, Counsel

ORDER (ORAL)

Ms. Bidisha Banerjee, Member (J):

Heard Ld. Counsels for both the parties.

2. The applicant, a retired railway employee, has moved this O.A. seeking the following reliefs:

“a) Order do issue directing upon the respondents for fixation of pension of promotional post as Record Shorter on 16.01.2001 to till

retirement on 31.07.2008 and disburse all arrears on that period as early possible.

b) Order do issue directing upon the respondents to implement their own order dated 16.01.2001 within a period of 15 days.

c) Order do issue directing upon the respondents to consider the representation dated 28.01.2008, 28.03.2017 & 28.12.2018.

d) Any other order or orders and/or direction or directions as to their Lordships may deem fit and proper.



3. The grievance of the applicant is that although he was promoted to the post of Record Shorter on 16.01.2001, the benefit of pay fixation was not granted to him till his retirement on 31.07.2008. Ld. Counsel for the applicant submitted that through representations the applicant has been ventilating his grievance but till date the same has not been redressed. He submitted that the grievance of the applicant may be redressed if his latest representation dated 28.12.2018 (Annexure-A/9 to this O.A.) is considered and disposed of by Respondent No.2 within a specific time frame.

4. Ld. Counsel for the Respondents does not object to the consideration of representation in accordance with law.

5. Having heard Ld. Counsels for both the parties and without going into the merits of the matter, we would direct Respondent No.2, to consider the pending representation dated 28.12.2018 (Annexure-A/9 to this O.A.) and dispose it of with a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

6. O.A. is disposed of accordingly. There shall be no order as to costs.

(Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

RK